
(2020) 12 SEBI CK 0056

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 432, 433 Of 2020, Appeal Lodging No. 433 Of 2020

Modex International Securities Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 09-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0056

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Aparna Wagle, Rajani Iyer, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. A request has been made on behalf of the appellants that the arguing counsel is caught up in another matter and is unable to attend this matter. The appeal is accordingly adjourned. List on December 18, 2020.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.